

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 30/12 of NC-VI held on 19.01.2012.

Meeting No. 30/12 for the licensing year 2011-12 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 19.01.2012 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
2	Sh. A.K.Ojha	A.D	MSME
3	Sh. C.Gangadharan	Dy.DGFT	DGFT
4	Sh. S.K. Panigrahi	E.O.	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice No.37 dated 23.08.2007.

1	495 Case No.:6/19/85-ALC3/2011	Party Name:ARJUNA NATURAL EXTRACTS LTD.	Meet No/Date:30/85-ALC3/2011 19.01.2012	Status:
	HQ File :01/85/050/00099/AM12/	RLA File :10/24/040/00037/AM12/	Lic.No/Date:1010044861 11.08.2011	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.II				
The case was considered by the committee as per agenda. The committee directed to call for the following information from the firm as per the central council for Research in Ayurvedic Sciences letter dated 22.12.2011: 1. Details of solvent used for extraction . 2. justification on wastage claimed (about 86 %) and how wastage is exposed.				

2	496 Case No.:7/19/85-ALC3/2011	Party Name:ARJUNA NATURAL EXTRACTS LTD.	Meet No/Date:30/85-ALC3/2011 19.01.2012	Status:
	HQ File :01/85/050/00100/AM12/	RLA File :10/24/040/00036/AM12/	Lic.No/Date:1010044859 11.08.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.II			
	The case was considered by the committee as per agenda. The committee directed to call for the following information from the firm as per the central council for Research in Ayurvedic Sciences letter dated 22.12.2011 : 1.Details of solvent is used for extraction. 2. justification on . wastage claimed (about 86 %) and how wastage is exposed			

3	497 Case No.:9/19/85-ALC3/2011	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:30/85-ALC3/2011 19.01.2012	Status:
	HQ File :01/85/050/00102/AM12/	RLA File :34/24/040/00105/AM12/	Lic.No/Date:3410031393 29.08.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.II			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI. Committee directed to refer the case to MSME for their comments and put up the case in file with earlier minutes if any			

4	498 Case No.:5/21/85-ALC3/2011	Party Name:ARISTO TEXCON PVT.LTD.	Meet No/Date:30/85-ALC3/2011 19.01.2012	Status:
	HQ File :01/85/050/00107/AM12/	RLA File :02/24/040/00099/AM12/	Lic.No/Date:0210165324 06.09.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.II			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from Textile Commissioner. Reminder may be issued to expedite their comments and case may be refer to MSME (Hosiery) for their comments. Case may be placed before committee on receipts of comments.			

5	499	Party Name:LONGULF TRADING INDIA LTD KOHINOOR FOODS LTD KRBL LTD & ETG AGRO PVT. LTD	Meet No/Date:30/85-ALC3/2011 19.01.2012	Status: Deferred
	HQ File :01/85/162/210/AM12	Clarification regarding applicability of norms related to export of Rice SION-E-38.		
	Fixation of adhoc norms under para 4.7 of HBP, Vol.II			
	The case was considered by the committee as per agenda. The representatives of the firms appeared for personal hearing before the committee with samples of bags of various sizes and after discussion with technical members , committee directed to call for data/ information from the firm : i. Data on various packing material category i.e jute, canvas , poly propylene. of various sizes. ii.Printed Area in respective bag of different sizes iii Relevant printing ink and requirement thereof with justifications.			

6	500 Case No.:20/13/85-ALC3/2011	Party Name:ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:30/85-ALC3/2011 19.01.2012	Status:
	HQ File :01/85/050/00079/AM12/	RLA File :02/24/040/00053/AM12/	Lic.No/Date:0210160714 20.06.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.II			
	The case was considered by the committee as per agenda.The committee decided to defer the case as textile commissioner vide their letter dated 5.1.12 stated that export product wool Grease doesn't come under their purview and directed to refer the case to MSME (Chemical Division) for their comments. The case may be placed before the committee on receipt of comments.			

7	501 Case No.:1/12/85-ALC3/2011	Party Name:AGSON GLOBAL PRIVATE LIMITED.	Meet No/Date:30/85-ALC3/2011 19.01.2012	Status:
	HQ File :01/85/050/00058/AM12/	RLA File :05/23/040/00118/AM12/	Lic.No/Date:0510296452 13.07.2011	Deferred
Fixation of adhoc norms under Para 4.7 of HBP, Vol.II				
The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI. Reminder may be issued to expedite their comments and case may be placed before committee on receipts of comments				

8	502 Case No.:11/21/85-ALC3/2011	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:30/85-ALC3/2011 19.01.2012	Status:
	HQ File :01/85/050/00113/AM12/	RLA File :03/94/040/00399/AM12/	Lic.No/Date:0310649240 18.08.2011	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.II				
The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from Dept. of pharmaceuticals and directed the case may be referred to C&PC and MSME(Chemical Division) for their comments. The case may be placed before committee on receipts of comments				

9	503 Case No.:18/4/85-ALC3/2011	Party Name:SARDA STARCH (P) LTD.,	Meet No/Date:30/85-ALC3/2011 19.01.2012	Status:
	HQ File :01/85/050/00018/AM12/	RLA File :03/95/040/00125/AM11/	Lic.No/Date:0310613336 31.01.2011	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.II				
The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI. Reminder may be issued to expedite their comments The case may be placed before committee on receipts of comments				

10	504 Case No.:1/34/85-ALC3/2010	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:30/85-ALC3/2011 19.01.2012	Status:
	HQ File :01/85/050/00141/AM11/	RLA File :04/24/040/00242/AM11/	Lic.No/Date:0410119805 14.12.2010	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.II				
The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MSME and Dept. of Pharmaceuticals. Reminder may be issued to expedite their comments The case may be placed before committee on receipts of comments				

11	505 Case No.:11/14/85-ALC3/2010	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:30/85-ALC3/2011 19.01.2012	Status:
	HQ File :01/85/050/00048/AM11/	RLA File :02/24/040/00023/AM11/	Lic.No/Date:0210142915 04.06.2010	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.II				
The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited Tea Board, It is also observed that RA (kolkata) has furnished the revised application of the firm and it is observed that in which export / import items are same and there is no blending ratio indicated in the export product.. The committee directed to call the firm for personal hearing before the committee.				

12	506 Case No.:2/12/85-ALC3/2011	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:30/85- ALC3/2011 19.01.2012	Status: Deferred
	HQ File :01/85/050/00059/AM12/	RLA File :05/24/040/00133/AM12/	Lic.No/Date:0510296531 14.07.2011	Defer Date:19.01.2012
Fixation of adhoc norms under para 4.7 of HBP, Vol.II				
The case was considered by the committee as per agenda. The committee decided to defer the case as comments are not received from dept.. of Pharmaceuticals and directed to refer the case to MSME (Chemical Division) for their comments . The case may be placed before the committee on receipts of comments.				

13	507 Case No.:3/30/85-ALC3/2011	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:30/85-ALC3/2011 19.01.2012	Status:
	HQ File :01/85/050/00176/AM12/	RLA File :31/83/040/00186/AM12/	Lic.No/Date:3110052331 10.01.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.II			
	The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the application is not received . The committee directed to request concerned RA to furnish the hard copy of the application and on receipt of the same, it may be referred to concerned technical authority for their comments.			

14	508 Case No.:2/30/85-ALC3/2011	Party Name:BIOMAX LIFE SCIENCES LIMITED	Meet No/Date:30/85-ALC3/2011 19.01.2012	Status:
	HQ File :01/85/050/00175/AM12/	RLA File :09/24/040/00212/AM12/	Lic.No/Date:0910049438 21.10.2011	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol.II			
	The case was considered by the committee as per agenda. The committee directed to call for the following information from the firm as per the central council for Research in Ayurvedic Sciences letter dated 22.12.2011: 3. Details of solvent used for extraction . 4. justification on wastage claimed (about 86 %) and how wastage is exposed.			

15	509 Case No.:1/30/85-ALC3/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:30/85-ALC3/2011 19.01.2012	Status: Deferred
	HQ File :01/85/050/00174/AM12/	RLA File :09/24/040/00307/AM12/	Lic.No/Date:0910049155 29.09.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.II			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from C&PC. and directed to refer the case to MSME(Chemical Division) for their comments. The case may be placed before committee on receipts of comments			

16	510 Case No.:4/22/85-ALC3/2010	Party Name:MINDA CORPORATION LTD.	Meet No/Date:30/85-ALC3/2011 19.01.2012	Status:
	HQ File :01/85/050/00084/AM11/	RLA File :05/24/040/00169/AM11/	Lic.No/Date:0510272403 08.09.2010	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.II			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from DIPP. Reminder may be issued to expedite their comments and case may be placed before committee on receipts of comments			

17	511	Party Name:JAIN IRRIGATION SYSTEMS LTD, JALGAON	Meet No/Date:30/85-ALC3/2011 19.01.2012	Status: Deferred
	HQ File :01/85/162/0051/AM12	Fixation of SION for Food Product –Dehydrated Onion in different cuts Kibbled/Minced / Granules/Powder/Sliced etc.		
	The case was considered by the committee as per agenda. The committee noted the comments furnished by the MFPI vide their O.M No			

6/DGFT/2010 dated 21.12.2011.After discussion with technical member , It was decided that the case will be discussed again in the next meeting once the data on coal / furnace oil is provided by the applicant.
